

**GOVERNMENT OF MEGHALAYA
POLITICAL DEPARTMENT**

ORDER

No. POL.75/2020/PtI/42

Dated: Shillong the 1st June, 2020

In continuation to Order No. POL.75/2020/PtI/26, dated 6th May, 2020 the following activities are permitted in the State **including in Shillong Urban Agglomeration Area** with immediate effect:

1. All shops from fixed premises excluding barber shops / beauty parlours / salons.
2. Courier services for all Goods.
3. E-Commerce operations in all Goods.
4. 50% public & private transport to operate on rotation basis which is to be decided by the Deputy Commissioners of the district concerned in consultation with the District Transport Officers. All public transport vehicles shall utilize only 50% seating capacity. Four-wheeler vehicles will have maximum two persons besides the vehicle driver and for two-wheelers, one pillion rider restricted only to female or child below the age of 12 years.
5. Inter-District Movement of persons. **However, Inter-State Movement of persons will continue to be restricted.**

The above permission for operations is subject to adherence to guidelines of the Ministry of Home Affairs, Government of India to be checked and certified by the Deputy Commissioners. All those who wish to commence any of the above activities, should submit an undertaking to the Deputy Commissioner confirming adherence to the guidelines of Ministry of Home Affairs and protocols issued by the Health and Family Welfare Department, Government of Meghalaya before the commencement of operations. Deputy Commissioners shall ensure strict compliance to these guidelines through periodic inspections and submit reports to the concerned Departments and ensure that SOPs for social distancing are in place and followed.

Deputy Commissioners shall regulate the schedule and timing of operations. Deputy Commissioners may restrict the activities and number of shops to be opened as well as the locations depending on the local situation and to meet the social distancing norms.

Deputy Commissioners shall ensure strict compliance to all protocols and guidelines prescribed by the Ministry of Home Affairs, Govt. of India and Ministry of Health and Family Welfare, Govt. of India. All Deputy Commissioners shall also promulgate night curfew in the districts from 9:00 PM to 5:00 AM.



(M.S. Rao)

Chief Secretary
Government of Meghalaya